

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

M.A.No.204 of 2017

in

Application No.24 of 2017 (SZ)

Applicant/s

M/s. Raymix Concrete India Pvt. Ltd
Rep. by its Manager (Administration)
Shankara Narayanan
Senneerkuppam, Chennai

Respondents

1. Mohan Daniel, Senneerkuppam, Chennai
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Periyakuppam, Thiruvallur
3. M/s. RDC Concrete (India) Pvt. Ltd
Rep. by its Managing Director
Senneerkuppam, Chennai
4. M/s. RMC Readymix India Pvt. Ltd
Rep. by its Managing Director
Senneerkuppam, Chennai

Counsel appearing for applicant

Mr. Krishnamoorthy

Counsel appearing for respondents

Mrs. Yasmeen Ali for R2

Note of the Registry	Orders of the Tribunal
Item No.8	<p>Date: 20th December, 2017</p> <p>The respondent no.1 appeared in person and filed a counter affidavit. Mrs. Yasmeen Ali appeared for respondent no.2. The learned counsel appearing for the applicant to furnish copy of the application to the learned counsel appearing for the respondent no.2 during the course of the day.</p> <p>This is an application seeking further time to the applicant to remove the vehicle parking area concerned, as directed by the final order dated 20.9.2017.</p>

The respondent no.1 filed a counter affidavit contending that the vehicle parking area has not been removed and the time cannot be extended. The respondent no.1 has also produced photographs to support the plea. The learned counsel appearing for the applicant produced some photographs to show that the vehicle parking area has been removed.

In the light of the submissions made by the learned counsel, the applicant is not entitled for extension of time. If the vehicle parking area has not been removed, respondent no.2 TNPCB is directed to initiate immediate steps to see that the vehicle parking is removed, as directed by final order dated 20.9.2017.

The application is disposed of accordingly with no order as to cost.

....., JM
(Justice M.S.Nambiar)

